

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

7.

IA(I.B.C)/1474(MB)2024  
IN C.P. (IB)/3591(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES:

Ms Shilpa Interiors

Vs.

Wadhawan Holding Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,  
2016.

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**ORDER**

**IA(I.B.C)/1474(MB)2024**

1. Mr. Pratik Pandey i/b Adv. Aniruth Purusoththaman, Ld. Counsel for the Applicant present through VC.
2. The present Application is filed by the Applicant/IRP under Rule 11 of NCLT, 2016 to take on record the Progress report of CIRP process. The same is taken on record. IA-1474/2024 is **allowed** to that effect and **disposed of**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)